

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3283 of 2021

Abhijit Kumar Pandey @ Papi Pandey @ Abhijit Ku. Pandey
.....**Petitioner**

Versus

State of Jharkhand**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Naveen Kumar Jaiswal, Advocate
For the State : Mr. Sardhu Mahto, APP.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Latehar P.S. Case No. 178 of 2020.

It has been alleged that the accused persons had assaulted the informant with sharp cutting weapons. The petitioner is said to have assaulted the informant on his neck and stomach.

It has been stated by the learned counsel for the petitioner the injury report does not indicate that the informant had suffered any injury, which was dangerous to his life. It has further been stated that the petitioner is in custody since 1.12.2020.

Regard being had to the nature of injuries as could be deciphered from the injury report and the period of custody undergone by the petitioner, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Latehar P.S. Case No. 178 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-